

HIGH COURT OF MADRAS - MADURAI BENCH

As directed, the Instructions issued with reference to mode of listing of cases vide Notification No.104/Judl/2020 dated 15.07.2020, Circular in ROC.No.1363/2020/RG/HC dated 29.08.2020 and Notificaiton No.141/Judl/2020 dated 03.09.2020 read with the Resolution of Hon'ble Administrative Committee dated 22.09.2020, the following arrangements are made with effect from **04.01.2021** subject to further orders

Sl.No.	HON'BLE JUDGES	SUBJECT
1	M.M.Sundresh, J and S.Ananthi, J	Public Interest Litigation and all other Division Bench Writ Petitions Writ Appeals - from the year 2018 onwards Criminal Contempt and Appeals relating to Orders in Contempt Proceedings
1a	M.M.Sundresh, J	After Division Bench work – Old Writ Petitions, from the Provisional List
1b	S.Ananthi, J	After Division Bench work – Old Criminal Revisions, from the Provisional List
2	M.Duraiswamy, J and S.Kannammal, J	Writ Appeals - upto the year 2017 All other Division Bench Civil Appellate Side matters
2a	M.Duraiswamy, J	After Division Bench work – Old Civil Revision Petitions, from the Provisional List
2b	S.Kannammal, J	After Division Bench work – Old Second Appeals, from the Provisional List
3	T.Raja, J and G.Ilangovan, J	Habeas Corpus Petitions All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children)
3a	T.Raja, J	After Division Bench work – Old Civil Miscellaneous Appeals, from the Provisional List
3b	G.Ilangovan, J	After Division Bench work – Old Criminal Original Petition (u/s 482 & 407 of Cr.P.C.) and Writ Petitions (Cr.P.C.)
4	Pushpa Sathyanarayana, J	Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Ceiling, Land Acquisition and other Land Laws
5	K.Kalyanasundaram, J	Criminal Original Petition (u/s 482 & 407 of Cr.P.C.), Writ Petitions (Cr.P.C.) - from the year 2018

6	R.Subramanian, J	Second Appeals, from the year 2015 Civil Miscellaneous Second Appeals Company Appeals Transfer Civil Miscellaneous Petitions Civil Revision Petitions, upto the year 2014
7	J.Nisha Banu, J	Civil Miscellaneous Appeals - from the year 2019 Civil Revision Petition – from the year 2019
8	M.S.Ramesh, J	Writ Petitions relating to Labour and Service – From the year 2018 Writ Petitions relating to Freedom Fighters’ Pension Scheme
9	N.Sathish Kumar, J	First Appeals Second Appeals – upto the year 2014
10	G.R.Swaminathan, J	Writ Petitions relating to Motor Vehicles, Motor Vehicle Tax, all other Taxes and Duties, Export and Import, Customs and Central Excise, Prohibition and State Excise, Mines and Minerals, Forest, Industries Writ Petitions which are not specifically assigned to any other Bench
11	M.Dhandapani, J	Writ Petitions relating to Labour and Service – Upto the year 2017
12	R.Tharani, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – from the year 2018
13	T.Krishnavalli, J	Civil Miscellaneous Appeals - upto the year 2018 Civil Revision Petition - from the year 2015 to 2018
14	M.Nirmal Kumar, J	Criminal Original Petitions – Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail Criminal Original Petition (u/s 482 and 407 of Cr.P.C.), Writ Petition (Cr.P.C.) – upto the year 2017
15	K.Murali Shankar, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2017 CBI and Prevention of Corruption Act Cases (Except Bail and Anticipatory Bail Applications)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter

- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.

- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Court as per Roster.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 18.12.2020

Registrar (Judicial), High Court, Madras